

[Shrimati Nandini Satpathi]

on the working of the Film Finance Corporation Limited, Bombay, for the year 1969-70.

- (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1969-70 along with the Audit Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-180/71.]

- (2) A copy of the Public Notice No. 36-ITC (PN)/71 dated the 7th April, 1971 (Hindi and English versions) regarding Import Policy of Newsprint for the year 1971-72. [Placed in Library. See No. LT-181/71.]

श्री रामावतार शास्त्री : अध्यक्ष महोदय, इसके बारे में भी बड़ी बात है। फिल्म फाइनेंस कॉर्पोरेशन की सन् 1969-70 की रिपोर्ट आज इस सदन में रखी जा रही है।

SHRIMATI NANDINI SATPATHI : This relates to the period 1969-70. Naturally, it could come before the House only in 19670-71.

Annual Report of Export Inspection Council and Agencies, 1969-70

SHRI A.C. GEORGE : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1969-70 along with the Audited Accounts. [Placed in Library. See No. LT-182/71.]

13.03 hrs.

ELECTIONS TO COMMITTEES

(i) Estimates Committee

THE MINISTER OF PARLIAMENTARY AFFAIRS, SHIPPING AND TRANSPORT (GANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI) (SHRI RAJ BAHADUR) : I beg to move :

"That the members of this House do proceed to elect in the manner required

by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1972."

SHRI K. S. CHAVDA (Patan) : Sir, why has the Minister of Parliamentary Affairs not come forward with a similar motion for the appointment of the Committee on Scheduled Castes and Scheduled Tribes ? Immediately before the dissolution of the Fourth Lok Sabha the House was good enough to appoint the Committee. There is too much of delay.

MR. SPYAKER : It is bound to come. It is only a question of time.

Now the question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 1972."

The motion was adopted.

(n) Public Accounts Committee

SHRI RAJ BAHADUR : I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1972."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 1972."

The motion was adopted.

SHRI RAJ RAHADUR : I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(iii) Committee on Public Undertakings

SHRI RAJ BAHADUR : I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rules 312-B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1972."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 312-B of the Rules of Procedure and Conduct of Business in Lok Sabha, ten members among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 1972."

The motion was adopted.

SHRI RAJ BAHADUR : Sir, I beg to move :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee

on Public Undertakings of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. SPEAKER : The question is :

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate five members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 1972, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

13.06 hrs.

RE : BUSINESS OF THE HOUSE

MR. SPEAKER : As for the discussion on Bangla Desh, we have already taken four hours. I am very well aware that Members are very keen to take a little more time. We had asked the Prime Minister to reply after the Lunch Hour.

SOME HON. MEMBERS . At 4 o' Clock.

MR. SPEAKER : I think, we have to finish along with this the discussion on the University Grants Commission's Report. So, we can take an hour more before the Prime Minister replies. There are four or five Members left on the list.

श्री रामदेव सिंह : (महाराजगंज) अध्यक्ष महोदय, अभी बहुत से लोग बोलने के लिये रुक गए हैं। कार्य स्वगत प्रस्ताव पर आपने कहा कि बोलने का मौका मिलेगा।

SHRI RAJ BAHADUR : The Prime Minister may reply at 3 O'Clock.

MR. SPEAKER . Not at 3 O'Clock but, I think, we may better take 1½ hours more for Members and the Prime Minister can reply at 3.30.

SHRI S. M. BANERJEE (Kanpur) : Sir, before you adjourn.....